GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1696
ANSWERED ON:10.08.2011
VIOLATION OF RTE ACT
Dutt Smt. Priya Sunil;Kumar Shri Shailendra;Singh Baba Shri K.C.;Thakor Shri Jagdish

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the provisions of the Right of Children to Free and Compulsory Education Act (RTE), 2009 are not being adhered to by all the schools:
- (b) if so, the reasons therefor;
- (c) the number of complaints received by the Government in this regard, so far, State-wise;
- (d) the number of complaints disposed of/pending, so far, State-wise; and
- (e) the number of schools against which action has been taken/initiated for violation of the said Act?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a) & (b): Responsibility of Schools are specified under Chapter IV of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and schools are required to adhere to the provisions contained therein. Implementation of the RTE Act is an ongoing process.
- (c) to (e): As and when complaints are received, they are sent to the respective State Governments for appropriate action at their level. The National Commission for Protection of Child Rights (NCPCR) and the State Commission for Protection of Child Rights (SCPCR) have been entrusted with the responsibility to monitor the rights of the child under the RTE Act.